સેન્ટ્રલ બેંક ઓફ ઇન્ડિયા
सेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India

BRANCH OFFICE : GANDHIDHAM

APPENDIX - IV [See Rule 8 (1)]

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Central Bank of India, Gandhidham Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12), read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **19.01.2026**, calling upon the **M/s Jay Goga Minerals (Borrower), Mr. Laljibhai Ranchhodbhai Varchand (Prop/Guarantor)** to repay the amount mentioned in the notice being **Rs. 1,67,43,043.26/- (Rupees One Crore Sixty Seven Lakh Forty Three Thousand Forty Three and Paisa Twenty Six Only)** plus uncharged interest @ 10.60%, within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrowers/guarantors and the public in general that the undersigned has taken **Physical Possession** of the movable assets described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 9 of the Security Enforcement Rules, 2002 on this **27 Day of March of the year 2026.**

The Borrower in particular and the public in general is hereby cautioned not to be deal with the property and any dealings with the property will be subject to the charge of the **Central Bank of India, Gandhidham Branch** for an amount. **Rs. 1,67,43,043.26/- (Rupees One Crore Sixty Seven Lakh Forty Three Thousand Forty Three and Paisa Twenty Six Only)** plus uncharged interest @ 10.60% plus other charges.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the Piece and Parcels situated at Property bearing at All Piece and Parcel of Land Situated at R. S. No. 335, Vill. : Dagala, Tal. : Bhuj, Kutch, having Area 22800 Sq. Ft. with **Boundaries : East :** Land Belonged to Mokhana Village, **West :** Land at Revenue Survey No. 337, **North :** Land at Revenue Survey No. 334 & 333, **By South :** Land at Revenue Survey No. 334

Date : 27.03.2026 — **Sd/- Authorised Officer,**
Place : Gandhidham — **Central Bank of India**

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF ZED LIFESTYLE PRIVATE LIMITED

1.	Name of Corporate Person	ZED LIFESTYLE PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	5th May, 2016
3.	Authority Under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity Number / ~~Limited Liability Identity Number~~ of Corporate Person	U74999GJ2016PTC091839
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Person	711, Shapath V S.G Road, Prahlad Nagar, Ahmedabad, Gujarat, India, 380015
6.	Liquidation Commencement Date of the Corporate Person	1st April, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Vivek G Gaggar B-1101, Evoke, Arkade Art, Vinay Nagar, Mira Road East, Thane- 401107 +91 80975 66838 IBBI/IPA-001/IP-P-02948/2025-2026/14527 vivek.gaggar@nvrandco.com Email for Correspondence: zedvolliq@gmail.com
8.	Last Date for Submission of Claims	1st May, 2026

Notice is hereby given that the Zed Lifestyle Private Limited has commenced voluntary liquidation on 1st April 2026.

The stakeholders of Zed Lifestyle Private Limited are hereby called upon to submit a proof of their claims, on or before 1st May 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 3rd April, 2026 — Name and Signature of the Liquidator:
Place: Mumbai — sd/-
Vivek G Gaggar
Registration No: IBBI/IPA-001/IP-P-02948/2025-2026/14527

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! punjab national bank ...the name you can BANK upon !

Branch : Navsari Gandevi Road (156620)

POSSESSION NOTICE (For Immovable Property)

THE SECURITY INTEREST ENFORCEMENT RULES 2002 RULE 8 (1)

Whereas, The undersigned being the Authorised Officer of the **Punjab National Bank, Navsari Gandevi Road Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **06.01.2026** calling upon the **Mr. Divyeshkumar Jasmatbhai Khanpara and Mrs. Savitaben Jasamatbhai Khanpara** to repay the amount mentioned in the notice **Rs. 4,44,766/- (Rupees Four Lakh Forty Four Thousand Seven Hundred Sixty Six Only)** as on 03.01.2026 (Inclusive of Interest upto 30/12/2025) with interest as mentioned in notice, within 60 days from the date of receipt of the said notice.

The Borrower / Mortgagor / Guarantor having failed to repay the amount, Notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this **28th day March of the year 2026.**

The Borrower / Mortgagor / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab National Bank, Navsari Gandevi Road Branch** for an amount of Rs. **4,44,766/- (Rupees Four Lakh Forty Four Thousand Seven Hundred Sixty Six Only)** as on 03.01.2026 (Inclusive of Interest upto 30/12/2025) (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF THE IMMOVABLE PROPERTY

Municipal House No. 5/1217/67 known as Flat No. C/204, Situated at 2nd Floor of Shivalay Compelx, C - Wing, Vijalpore, Tal. Jalapore, Dist. Navsari bearing Revenue Survey No. 257/3-A/1-A/paiki 1, Super built-up area admeasuring 709 Sq. ft. i.e. 65.89 Sq. mts. (Carpet area admeasuring 461 Sq. ft. i.e. 42.84 Sq. mt.). **Bounded by :- East :** Margin Space, **West :** Contiguous Flat No. C-201, **North :** Contiguous Flat No. C-203, **South :** Margin Space.

Date : 28.03.2026 — **Authorised Officer,**
Place : Surat — **Punjab National Bank**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT GUJARAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SAHAR INDUSTRIES LLP** **LLPIN:** ACA-9088 **PAN:** ADAFS5600F
2	Address of the registered office	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3	URL of website	N.A.
4	Details of place where majority of fixed assets are located	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5	Installed capacity of main products/services	300 MT per month
6	Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for F.Y. 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7	Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending request to Resolution Professional at cirp.sahar@gmail.com
10.	Last date for receipt of expression of interest	18.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	20.04.2026
12.	Last date for submission of objections to provisional list	25.04.2026
13.	Date of issue of final list of prospective resolution applicants	27.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.04.2026
15.	Last date for submission of resolution plans	29.05.2026
16.	Process email id to submit EOI	cirp.sahar@gmail.com
17.	Details of the corporate debtor's registration status as MSME	MSME Registered

Sd/-
Sun Resolution Professionals Private Limited
Resolution Professional of
M/s Sahar Industries LLP (In CIRP)
Through its Authorized Signatory
Mr. Iqbal Singh Gandhi
Date: 03.04.2026 — **IBBI Registration No.** IBBI/IPE-0064/IPA-1/2023-24/50043
Place: Ahmedabad — **AFA valid upto:** 30.06.2026

Motilal Oswal Home Finance Limited

PUBLIC NOTICE FOR E-AUCTION CUM SALE

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898
Website: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "**online e-auction**" for recovery of dues and further interest, charges and costs etc. as detailed below in **terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002)** through website motilaloswalhf.com"as per the details given below :

Date and time of E-Auction Date: 11-05-2026 11:00 Pm to 02:00 Pm (with unlimited extensions of 15 minute each)

Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD /Last date of EMD
LAN: LXADA00217-180067744 **Branch: Adajan** **Borrower: Pankaj Jeetubhai Shende** **Co-Borrower: Jeetubhai Rameshbhai Mistry**	**21-01-2026 For Rs: 938478/- (Rupees Nine Lakh Thirty Eight Thousand Four Hundred & Seventy Eight Only)**	Flat No. C/D-301 Area Adm 700Sq Ft At Aastha Residency New Bamroli Road 394221 Chorasi Surat Gujarat	**Reserve Price: Rs.650000/- Rupees Six Lakh Fifty Thousand Only)** **EMD: Rs. 65000/- (Rupees Sixty Five Thousand Only)** **Last date of EMD Deposit:10-05-2026**

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : **https://www.auctionbazaar.com/** of our e-Auction Service Provider, M/s. ARCA EMART PRIVATE LIMITED for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Parmardinesh 9054509790 & Rajput Hemant 9372713179,** , details available in the above mentioned Web Portal and may contact their Centralised **Help Desk: + 91 83709 69696**, E-mail ID: contact@auctionbazaar.com.

Place : Gujarat / Date : 03.04.2026 — **Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)**

UNITY SMALL FINANCE BANK LIMITED

SYMBOLIC POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES) SEE RULE 8(1)

Corporate Office: Centrum House, Vidyanagari Marg, Kalina, Santacruz (E) Mumbai - 400 098

Whereas, the undersigned being Authorised Officer of **Unity Small Finance Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the Borrower/Co-Borrowers/ Guarantors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
The following Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the following Borrower/Co-Borrowers/ Guarantors and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **01/04/2026.**
The Borrower/Co-Borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the properties described herein below and any dealing with the said properties shall be subject to the charge of Unity Small Finance Bank Limited for the amount mentioned herein below and interest thereon.
The Borrower's/Co-Borrower's/ Guarantor's attention is invited to provisions of sub-Section 8 of Section-13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower/Co-Borrowers/ Guarantors & Loan Account Number	Description of the Properties Mortgaged/Secured Asset(s)	Date of Demand Notice and Outstanding Amount
1. SHREE VISHWAKARMA CONSTRUCTION MECHANICAL PROJECT WORK (BORROWER) **2. AJAYKUMAR S SHARMA (CO-BORROWER & MORTGAGOR)** **3. SANGITA A SHARMA (CO-BORROWER)** **Loan Account Number: -** **USFBSRTLOAN000005014329**	ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEARING PLOT NO.965 ADMEASURING 1031.45 SQ. MTRS. IN SACHIN GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION SITUATED AT MOJE: SACHIN CITY OF SURAT AND BOUNDED AS UNDER: **BOUNDARIES AS PER MORTGAGE DOCUMENT:** NORTH: PLOT NO.962 SOUTH: 30 MTRS WIDE ROAD EAST: PLOT NO.966 WEST: PLOT NO.964	**Demand Notice Dated 07/01/2026 for Amounting to Rs.2,56,28,961.24/- (RUPEES TWO CRORE FIFTY-SIX LAKH TWENTY-EIGHT THOUSAND NINE HUNDRED AND SIXTY-ONE AND TWENTY-FOUR PAISA ONLY) AS ON 06/01/2026 Plus Applicable Interest and Other Charges.**

Date: 03/04/2026 — Sd/- Authorised Officer
Place : GUJARAT — Unity Small Finance Bank Limited

KIFS HOUSING FINANCE LIMITED

Registered Office : 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, **Ph.No.:** +91 22 61796400, **E-mail:** contact@kifshousing.com
Website: www.kifshousing.com **CIN : U65922GJ2015PLC085079 RBI COR: DOR-00145**

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Kifs Housing Finance Limited (KHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(S) / Guarantor(S) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of KIFS for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrowers/ Guarantors & Date of NPA	Demand Notice/Date Amt.Outstanding / Branch LAN	Detail of Secured Assets:	Possession Notice Date / Type
1	**1. Bahadurbhai Dadabhai Charan (Applicant)** **2. Niruben Bahadurbhai Charan (Co-Applicant 1)** **3. Charan Jagdishbhai (Co-Applicant 2)** **NPA : January 08, 2026**	**Demand Notice Date: January 21, 2026** **O/s.: Rs. 874028/-** **Branch / LAN : Vadodara/5204/LN HEVAD010024**	House No-259, Sasi Faliyu, Gawasi, Taluko Godhra, Adm-230 Sq. Mtrs.,gawasi, Gawasi Main Road ,opp Ghanti, Panchmahal, Gujarat, India, 388713 **Boundaries as Per Sale Deed: East-** House Of Gangdasbhai, **West-** R C C Road, **North-** House Of Pravinbhai, **South-** R C C Road **As per Site : East1-** House Of Gangdasbhai, **West1-** R C C Road, **North1-** Other's Property, **South1-** R C C Road	**Symbolic March 31, 2026**
2	**1. Jiteshkumar Laxmanbhai Patel (Applicant)** **2. Bhavinben Jiteshbhai Patel (Co-Applicant)** **NPA : January 08, 2026**	**Demand Notice Date: January 21, 2026** **O/s.: Rs. 1315520/-** **Branch / LAN : Vapi/12395/LNHLVA P011633**	House No.590, Gamthal Land At Nahuli, Patel Faliyu, Tal- Umbergaon, Dist- Valsad, Gujarat 396105 **Boundaries as Per Sale Deed: East-** Main Road Patel Faliya, **West-** Land Of Ramilaben Laxmanbhai, **North-** House Of Ketanbhai Laxmanbhai, **South-** House Of Dhansukhbhai Naranbhai **As per Site : East1-** Main Road Patel Faliya, **West1-** Land Of Ramilaben Laxmanbhai, **North1-** Passage Side 38 feet, **South1-** R House Of Dhansukhbhai Naranbhai	**Symbolic March 31, 2026**

SATUTORY NOTICE TO BORROWERS/GUARANTOS
Borrower(s)/Guarantor's are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.

DATE : 03.04.2026 | PLACE : Gujarat — **Sd/- Authorised Officer, KIFS Housing Finance Ltd.**

KIFS HOUSING FINANCE LIMITED

Registered Office : 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054 **Corporate Office:** C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, **Ph. No.:** +91 22 61796400
E-mail: contact@kifshousing.com | **Website:** www.kifshousing.com | **CIN:** U65922GJ2015PLC085079 **RBI COR:** DOR-00145

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers/guarantors through KIFS HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post/ Courier with acknowledge due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank/Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Branch/ Application No/LRN	Name of Borrower / Co-Borrower/Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Detail of Secured Assets:
1	RAJKOT /1016475/ LNHLRKT 004440	**1. Sakariya Rajeshbhai Jilabhai (Applicant)** **2. Sakariya Jilabhai Premjibhai (Co-Applicant1)** **3. Sakariya Mansukhbhai Jilabhai (Co-Applicant2)** **4. Sakariya Haresh Jilabhai (Co-Applicant3)** **5. Sakariya Jamnaben Jilabhai (Co-Applicant4)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 561184/-**	Ramdev Park,nr. Anandpar Primary School, Off Navagam Main Road, Nr.lalpari Lake, Anadpar(navagam), Revenue Survey No.-30/P, Plot No.-118/P, West Side, Rajkot Gujarat 360003 **As Per Sale Deed:- East :-** Plot No.118/p, **West :-** Road **North:-** 9.00 Mtr Wide Road, **South:-** Plot No.117, **As Per Site:- East1:-** Plot No.118/P, **West1:-** Road, **North1:-** Road, **South1:-** Plot No.117
2	VAPI /9688/ LNHLVAP 011295	**1. Shaileshbhai Jagubhai Nayka (Applicant)** **2. Rekhaben Shaileshbhai Nayka (Co-Applicant 1)** **3. Haresh Manubhai Nayka (Co-Applicant 2)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 942893/-**	House No. 1926/1, On Gamthal Land, Naykivad, Vandarvela, Navsari, Vansda Gujarat 396540 **As Per Sale Deed:- East:-** House of Maniben, **West :-** Open Land **North:-** Road, **South:-** Open Land, **As Per Site:- East1:-** House of Maniben, **West1:-** Open Land, **North1:-** Road, **South1:-** Open Land
3	VADODARA /16217/ LNHLVAD 012833	**1. Govindbhai Kaliyabhai Ninama (Applicant)** **2. Sunandaben Govindhbhai Ninama (Co-Applicant 1)** **3. Prakashbhai Chaganbhai Machhar (Co-Applicant 2)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 778388/-**	Property No. 1241,1,0, Puniya Faliyu, Kalimahudi, Near Bhathiji Maharaj Temple, Village- Kali Mahudi, Tal. Jalod & Dist-dahod, Jahlod Gujarat 389180 **As Per Sale Deed:- East:-** Agriculture Land Of Owner, **West :-** Land Of Ninama Ramsinhbhai Manjibhai **North:-** Land Of Owner Than Road, **South:-** Agriculture Land Of Owner, **As Per Site:- East1:-** Property Of Ninama Khumabhai Savjibhai, **West1:-** Property Of Ninama Ramsinhbhai Manjibhai, **North1:-** Property Of Ninama Rupsinh Mavjibhai, **South1:-** Road
4	VADODARA /1020562/ LNHLGDH 002964	**1. Manguben Saburbhai Bhoi (Applicant)** **2. Saburbhai Mohanbhai Bhoi (Co-Applicant)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 417624/-**	House No.125, Holi Faliya, Near Gram Panchayat, Salera Village, Aankalav Gram Panchayat, Lunawada Police Station, Lunawada Panch Mahal, Mahisagar, Gujarat 389230 **As Per Sale Deed:- East:-** House Of Mohan Hira, **West :-** Open Land **North:-** Open Land, **South:-** House Of Magan Bhura, **As Per Site:- East1:-** House Of Mohan Hira, **West1:-** Open Land, **North1:-** Open Land, **South1:-** House Of Magan Bhura
5	RAJKOT /32970/ LNHLRKT 017796	**1. Zapdiya Vijaybhai Chaturbhai (Applicant)** **2. Zapadiya Bharatiben Vijaybhai (Co-Applicant)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 714774/-**	Milkat No.173, House No.173, Old Gamtal Faliyu, Janada, vinchiya, Rajkot Gujarat 360055 **As Per Sale Deed:- East:-** House of Maheshbhai Jetani, **West :-** Street **North:-** House of Bhaveshbhai Bavadiya, **South:-** House of Vinodbhai Zapdiya, **As Per Site:- East1:-** House of Maheshbhai Jetani, **West1:-** Street, **North1:-** House of Bhaveshbhai Bavadiya, **South1:-** House of Vinodbhai Zapdiya
6	VAPI /10086/ LNHLVAP 011410	**1. Patel Arvindbhai Bachubhai (Applicant)** **2. Dipikaben Arvindbhai Patel (Co-Applicant)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 758760/-**	House Bearing No.3353, On Gamthal Land Situated At Motaponda, Tal-Kaprada, Dist-Valsad, Pardi Gujarat 396191 **As Per Sale Deed:- East:-** House Of Rameshbhai Jayntibhai & Road, **West :-** House of Ramubhai Chaganbhai **North:-** Property of Sureshbhai Bachubhai, **South:-** House of Babubhai Jivanbhai, **As Per Site:- East1:-** House of Rameshbhai Jayntibhai & Road, **West1:-** House of Ramubhai Chaganbhai, **North1:-** Property of Sureshbhai Bachubhai, **South1:-** House of Babubhai Jivanbhai
7	JUNAGADH /39491/ LNHEJNG 018891	**1. Chavda Maheshbhai Nagajibhai (Applicant)** **2. Bhavnaben Maheshbhai Chavda (Co-Applicant)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 842380/-**	Shop No-10, Located At First Floor And Second Floor,(two Shop), Kankeshwari Complex, St Bus Station, Situated At Visavadar, Junagadh Gujarat 362130 **As Per Sale Deed:- East:-** Bus-Stand Road, **West:-** Adjoining Shop no. 9, Common Wall, **North:-** House of Ramjibhai Kurajibhai Dobariya, **South:-** Common Passage for To and FRO for this shop and Other Shops. **As Per Site:- East1:-** Bus-Stand Road, **West1:-** Adjoining Shop no. 9, Common Wall, **North1:-** House of Ramjibhai Kurajibhai Dobariya, **South1:-** Common Passage for To and FRO for this shop and Other Shops.
8	SURENDRA NAGAR /44098/ LNHLSND 019632	**1. Ramesh Prabhuji Vanzara (Applicant)** **2. Radhaben Rameshbhai Vanzara (Co-Applicant)** **NPA : March 10, 2026**	**Demand Notice Date March 31, 2026** **O/s. Rs. 925282/-**	Plot no.11 and Plot no.12 Paiki Sub Plot No. 11+12/2/5 Paiki South Side, Residential House on Dudhrej, RS No. 709,Canal Road, Surendranagar Junction, Wadhwan, Surendranagar, Gujarat, 363001 **As Per Sale Deed:- East:-** Sub Plot No. 11+12/1, **West :-** 4.50 MT Wide Road, **North:-** Sub Plot No.11+ 12/2/5 Paiki North Side, **South:-** Sub Plot No. 11+12/2/4. **As Per Site:- East1:-** Sub Plot No.11+12/1, **West1:-** 4.50 MT Wide Road, **North1:-** Sub Plot No.11+12/2/5 Paiki North Side, **South1:-** Sub Plot No.11+12/2/4

The above mentioned Borrowers/Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Date : 03.04.2026 | Place : GUJARAT — **Sd/- Authorised Officer, KIFS Housing Finance Ltd.**

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898 **Website**: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.
The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Proprty Consiting Of Property Address
1	**LXHIM00116-170048317** **Borrower: Nagjibhai Lilabhai Rabari** **Co-Borrower: Lilabhai Bijolbhai Rabari**	**13-01-2026 For Rs.1064889/-**	30-03-2026	The Residential Housing Property At Gf Is Located At Property House No 85 Mouje Bhachdiya Ta.Danta Dist .Banaskantha 385120 Banas Kantha Gujarat Boundaries- East- Naveri Is Situated West- Open Land/Road Is Sitauted North- House Of Roma Deva Is Sitauted South- Property Of Laduben Is Situated

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : GUJARAT
Date : 03.04.2026 — **Sd/-,Authorized Officer (Motilal Oswal Home Finance Limited)**

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, **Circle Office :-** 9B, 2nd Floor, Pusa Road, New Delhi – 110060

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeemthe secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGCL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. **LNMERJ1000150602 (Old) 81200005821712 (New) LNMERAJ000087061 (Old) 80400005808861 (New) of our Rajkot Branch) Mr.Dhavalbhai Parekh** (Borrower) **Mrs. Pratignaben Dhavalbhai Parekh** (Co-Borrower)	All that Piece and Parcel of Land and Building bearing Property being Flat No. 501 5th Floor area admeasuring 69-25 Sq Mt situated at Building Manikani Tower (Building constructed on collectively land admeasuring 588-64 Sq. Mt. Of Lekh No. 638 and 237 laying & situated at City Survey No. 7835,7836, 7837, 7838 and 7839) Pratap Road Near Market Chowk City and Tehsil Wankaner District Rajkot Gujarat 363621. Bounded as Follows: North: Property of Patel Popatlal Dayabhai, South: Flat No. 502, East: Road, West: Main Gate of Flat Passage Stair & Lift	**04-07-2025 Rs. 20,23,246/-**	**31.03.2026**

Place: GUJARAT — **Sd/- (Authorised Officer)**
Date : 03.04.2026 — **For Capri Global Capital Limited (CGCL)**

MUTHOOT HOUSING FINANCE COMPANY LIMITED

muthoot HOUSING FINANCE

Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034,
Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051, **Email Id:** authorised.officer@muthoot.com

DEMAND NOTICE

Under Section 13 (2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002

Whereas the undersigned is the Authorised officer of **Muthoot Housing Finance Company Ltd. ("MHFCL")** under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of respective Notices issued and the publication of the Notice as given below as and way of alternate service upon you. As security for due repayment of the loan, the following Secured Asset (s) have been mortgaged to MHFCL by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.

S. No.	Name of Borrower/ Co-Borrower/Guarantor	Date of NPA	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable
1.	Loan Account No. **16100074962** 1.Sunilkumar Jagdev Panditm Alias Pandit Sunil 2.Fulsundardevi Sunil Pandit	**31-Oct-2017**	**26-Mar-2026**	**Rs.25,69,958.00/-** (Rupees Twenty Five Lakhs Sixty Nine Thousand Nine Hundred Fifty Eight Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All the piece and parcel of the immovable property bearing Plot No. 10 Admeasuring 12x40 Feet. I.e. 53.33. Sq.yard. I.e. 44.61 Sq.mtrs. Along With Undivided Share In The Land Of Road & Cop In "kailash Dham Residency" Situated Revenue Survey No.257 Paiki & 258/1 Paiki, Block No.257, Mouje Village Dastan, Sub District: Palsana, District: Surat. **Boundaries As Follow:** East: Plot No. 11 West: Plot No. 9 North: Internal Road South: Block No. 280			
2.	Loan Account No. **11137074080** 1.Narmadaben Shantilal Solanki 2.Shantilal Chitabhai Solanki	**31-Jan-2018**	**26-Mar-2026**	**Rs.38,72,813.35/-** (Rupees Thirty Eight Lakhs Seventy Two Thousand Eight Hundred Thirteen And Paise Thirty Five Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All That Piece And Parcel Of Immovable Property Bearing Property Plot No. 297 Admeasuring 44.65 Sq.mtrs. Undivided Share In The Land Known As "vishwas Residency" Situated Block No. 322 Admeasuring 34366 Sq.mtrs. Village: Kunwarda, Sub District: Mangrol, District: Surat. **Boundaries As Follow:** East: Plot No. 276 West: Road North: Plot No. 298 South: Plot No. 296			
3.	Loan Account No. **11137074201** 1.Nayanaben Vinodbhai Solanki 2.Vinod Laxmanbhai Solankee	**31-May-2018**	**26-Mar-2026**	**Rs.32,92,762.22/-** (Rupees Thirty Two Lakhs Ninety Two Thousand Seven Hundred Sixty Two And Paise Twenty Two Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All That Piece And Parcel Of Immovable Property Bearing Property Plot No. 298 Admeasuring 44.65 Sq. Mtrs. Undivided Share In The Land Known As "vishwas Residency" Situated Block No. 322 Admeasuring 34366 Sq. Mtrs. Village: Kunwarda, Sub District: Mangrol, District: Surat. **Boundaries As Follow:** East: Plot No. 275 West: Road North: Plot No. 299 South: Plot No. 297			
4.	Loan Account No. **10100009858** 1.Praful Bhupendrabhai Patel 2.Subhangi Praful Patel	**31-Jul-2018**	**26-Mar-2026**	**Rs.13,99,615.33/-** (Rupees Thirteen Lakhs Ninety Nine Thousand Six Hundred Fifteen And Paise Thirty Three Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All The Piece And Parcel Of Immovable Property Bearing Flat No 404, On 4th Floor, Tower B, Admeasuring 437 Sq.ft. Super Built Up Known As "bansari Avenue" Situated Land Bearing Plot No. 23 To 30, 32 To 41 Paiki Revenue Survey No. 1010/1, Admeasuring Total Area 1284.78 Sq.mtrs. Situated Mouje Village: Bapod Sub District: Vadodara, District: Vadodara. **Boundaries As Follow:** East: Santram Nagar Co.op. Housing Society West: Flat No. B-405 North: Vrundavan Society Vibhag-2 South: Flat No. B-403			
5.	Loan Account No. **11137078287** 1.Ashok Vardaram Seervi 2.Vardharam Kaluram Seerui	**31-Dec-2018**	**26-Mar-2026**	**Rs.28,17,828.00/-** (Rupees Twenty Eight Lakhs Seventeen Thousand Eight Hundred Twenty Eight Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All the piece and parcel of immovable property bearing among the plots provided A Type, Plot No 139 Whose Plot & Road And C.o.p the total area with the Plot No A/139 Survey No Is 102.87 Sq.mtrs which is divided in two equal parts On The East and on the West Side , The Eastern part is given Plot No A/139-1 and the western part is given as Plot No 139-2 Out of which paiki the eastern part is given Plot No A/139-2, Admeasuring About 48 Sq.yard I.e 40.17 Sq.mts Along With Undivided Proportional Share Underneath Admeasuring Area 6.70 Total Admeasuring Area 46.87 Sq. Mtrs In The Land Of " Royal Park Residency", Situate Of Revenue Survey No 219 Block No 56 (Old Block No 510) Admeasuring About 6400 Sq.mtrs & Revenue Survey No 222/1 Block No 57 (Old Block No 500) Admeasuring About 6800 Sq.mtrs Combining Both The Blocks Total Admesuring 13,200 Sq.mtrs Paiki Mouje Village Kharach, Ta Hansot & Dist Bharuch. **Boundaries As Follow** North: Plot No 152 And Road South: Society Road East: Society Road West: Plot No 140			
6.	Loan Account No. **11137072460** 1.Narpatram Nemaram Shiravi 2.Nirmadevi Narpatram Shirvi	**28-Feb-2019**	**26-Mar-2026**	**Rs.29,29,272.00/-** (Rupees Twenty Nine Lakhs Twenty Nine Thousand Two Hundred Seventy Two Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All The Piece And Parcel Of Immovable Property Bearing Plot No. 391 Admeasuring 586.89 Ft. I.e. 54.52 Sq.mtrs. Known As "riva Residency" Situated Revenue Survey No. 942/a Mouje Village: Kosmba Sub District: Mangrol And District: Surat. **Boundaries As Follow:** East: Plot No. 392 West: Plot No. 390 North: Road South: Plot No. 391/a			
7.	Loan Account No. **16100089383** 1.Mangaldas Kalyandas Dudharejiya Alias Mangaldas Kalyandas Dudharejiya 2. Dudhrejiya Naynaben Mangaldas	**24-Mar-2021**	**26-Mar-2026**	**Rs.18,11,179.19/-** (Rupees Eighteen Lakhs Eleven Thousand One Hundred Seventy Nine And Paise Nineteen Only) As on 26-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All That Part And Parcel Of The Property Bearing Flat No 202 Admeasuring About 32.50 Sq. Meters On Fl2nd Foor With Undivided Proportional Share Admeasuring 14.94 Sq. Meters In The Land Underneath The Building Known As " Bhumi Residency" Constructed & Situated On The Plot Nos. 24 & 25 Of " Ankur Nagar (tenaments) No.1 " Of Land Bearing Revenue Survey No. 28/4 And Block No.87 Admeasuring 0-52-61 Sq. Mtrs. Of Village Sayan, Tal : Olpad, Dist : Surat. **Boundaries As Follow:** East: Plot No. 26 West: Open Land North: 20 Ft Approach Road South: Open Land			
8.	Loan Account No. **11154091174** 1.Sheela Vijaybhai Jadeja 2.Vijay Manubhai Jadea	**10-Mar-2026**	**17-Mar-2026**	**Rs.8,61,116.67/-** (Rupees Eight Lakhs Sixty One Thousand One Hundred Sixteen And Paise Sixty Seven Only) As on 16-Mar-2026
	Description of Secured Asset(s) /Immovable Property (ies): All The Piece And Parcel Of Immovable Property Bearing Flat No. 502 Admeasuring 750 Sq.ft. I.e 69.70 Sq. Mtrs. On 5th Floor Undivided Share In The Land Admeasuring 10 Sq. Mtrs. Known As "ekta Complex" Situated (promulgation New Khata No. 985 And Survey No. 1099), Khata No. 885, Chalta Number: 14+15+20/paiki 10 Paiki Plot No. 02 Admeasuring 0-03-95 Sq.mtrs. I.e. 395 Sq.mtrs. Mouje Village: Daheli, Sub District: Umargam, District: Valsad. **Boundaries As Follow:** East: Gau Shala West: Open Road North: 501 Number Flat South: 503 Number Flat			

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to MHFCL as aforesaid, MHFCL shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers.
The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARFAESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of MHFCL.

Sd/- Authorised Officer
Place : Gujarat, Date : 03 April, 2026 — **For Muthoot Housing Finance Company Limited**

હદીસ બોધ

લોકોની સેવા કરવી તે શ્રેષ્ઠ નેકી છે.

(હદીસ બોધ)

બોધ વચન

માનવીને આશીર્વાદનું મૂલ્ય ત્યારે જ સમજાય છે જ્યારે તે આશીર્વાદ આપનારને ગુમાવી દે. -પ્લેટસ

આજની આરસી

૩ એપ્રિલ શુક્રવાર ૨૦૨૬
૧૪ શવ્વાલ હિજરી ૧૪૪૭
ચૈત્ર વદ એકમ સંવત ૨૦૮૨
સુબ્હ સાદિક ૫-૧૦
ખત્મે ઝવાલ ૧૨-૪૩
તુલૂએ આફતાબ (સૂર્યોદય) ૬-૩૧
ગુરૂબે આફતાબ (સૂર્યાસ્ત) ૬-૫૬

અગત્યની સૂચના

આ અખબારમાં જરૂરિયાતને અનુલક્ષીને ધાર્મિક શબ્દોનો ઉલ્લેખ, ફોટો કેટલીકવાર છાપવા પડે છે, જે વાચક મિત્રોના ધ્યાને આવે તો તેની તેમણે ખાસ હિફાઝત કરવી.

- વ્યવસ્થાપક

IPL ૨૦૨૬ : હોમ ગ્રાઉન્ડ પર KKRનો પડકાર, શું હૈદરાબાદ પોતાની નબળી બોલિંગ સુધારી 'સિટી ઓફ જોય'માં જીતનું ખાતું ખોલશે ?

કોલકાતા, તા.૨

IPL ૨૦૨૬ની શરૂઆત કોલકાતા નાઈટ રાઈડર્સ (KKR) અને સનરાઈઝર્સ હૈદરાબાદ (SRH) બંને માટે હાર સાથે થઈ છે. KKRને મુંબઈ ઈન્ડિયન્સ સામે પરાજય મળ્યો હતો, જ્યારે SRHને RCB સામે હારનો સામનો કરવો પડ્યો હતો. હવે ગુરૂવારે સાંજે જ્યારે આ બંને ટીમો ઈડન ગાર્ડન્સ પર ઉતરશે, ત્યારે બંનેનું એકમાત્ર લક્ષ્ય પોઈન્ટ ટેબલમાં ખાતું ખોલાવવાનું અને લય પ્રાપ્ત કરવાનું રહેશે.

SRHની સૌથી મોટી નબળાઈ તેની બોલિંગ સાબિત થઈ રહી છે. RCB સામેની મેચમાં હૈદરાબાદે ૨૦૨ મૂક્યા હોવા છતાં તેમના બોલરો આ ટાર્ગેટ ડિફેન્ડ કરવામાં નિષ્ફળ રહ્યા હતા. ઈશાન કિશનની કેપ્ટનશીપ હેઠળની આ ટીમમાં જયદેવ ઉનડકટ અને હર્ષલ પટેલ જેવા અનુભવી બોલરોએ જવાબદારી લેવી પડશે. વળી, એશાન મલિંગા અને બ્રાઈડન કાર્સેની પસંદગીને લઈને પણ ટીમમાં મથામણ ચાલી રહી છે. બેટિંગમાં ટ્રેવિસ હેડ અને અભિષેક શર્માની 'ટ્રેવિશેક'

જોડી જો પાવરપ્લેમાં આક્રમક શરૂઆત અપાવે તો KKR માટે મુશ્કેલી વધી શકે છે.

KKR માટે સૌથી વધુ ચર્ચાનો વિષય કેમેરોન ગ્રીન છે. ૨૫.૨૦ કરોડમાં ખરીદાયેલા આ ઓલરાઉન્ડરે મુંબઈ સામે બોલિંગ કરી નહોતી. ક્રિકેટ ઓસ્ટ્રેલિયાના જણાવ્યા અનુસાર, પીઠની ઈજાને કારણે ગ્રીન આગામી ૧૦-૧૨ દિવસ સુધી માત્ર બેટ્સમેન તરીકે જ રમશે. અજિંક્ય રહાણેના નેતૃત્વમાં KKR ફિન એલન અને રિંકુ સિંહ જેવા વિસ્ફોટક બેટ્સમેનોના દમ પર હૈદરાબાદની નબળી બોલિંગનો ફાયદો ઉઠાવવા માંગશે.

કોલકાતાની પિચ હંમેશા બેટ્સમેનો માટે સ્વર્ગ સમાન રહી છે. અહીં સરેરાશ સ્કોર ૧૭૦ રનની આસપાસ રહે છે. હવામાં ભેજનું પ્રમાણ (Humidity) ૭૦%થી વધુ રહેવાની શક્યતા છે, જે ફિલ્ડિંગ કરતી ટીમ માટે પડકારરૂપ બની શકે છે. ટોસ જીતનાર ટીમ પહેલા બોલિંગ કરવાનું પસંદ કરી શકે છે કારણ કે, ઝાકળ (Dew)ને કારણે બીજી ઈનિંગમાં બેટિંગ સરળ રહે છે.

લેમિન યમાલનો વળતો પ્રહાર : 'એક મુસ્લિમ તરીકે આ અપમાનજનક અને અસહ્ય છે', સ્પેન-ઈજિપ્ત મેચમાં થયેલા ઈસ્લામોફોબિક સૂત્રોચ્ચારની આકરી ટીકા

બાર્સેલોના, તા.૨

સ્પેન અને ઈજિપ્ત વચ્ચે રમાયેલી ફ્રેન્ડલી ફૂટબોલ મેચ દરમિયાન પ્રેક્ષકો દ્વારા કરવામાં આવેલા વંશીય અને ધાર્મિક સૂત્રોચ્ચારે રમત જગતને શર્મસાર કર્યું છે. સ્પેનિશ સ્ટાર ખેલાડી લેમિન યમાલે આ ઘટનાને સખત શબ્દોમાં વખોડી કાઢી છે.

શું હતી સમગ્ર ઘટના ? : બાર્સેલોના નજીક આવેલા RCDE સ્ટેડિયમમાં વર્લ્ડ કપના વોર્મ-અપ તરીકે સ્પેન અને ઈજિપ્ત વચ્ચે મેચ રમાઈ હતી. આ મેચ દરમિયાન સ્પેનિશ સમર્થકોના એક જૂથ દ્વારા 'જે કૂદતું નથી તે મુસ્લિમ છે' (who doesn't jump is a Muslim) જેવા વાંધાજનક સૂત્રોચ્ચાર કરવામાં આવ્યા હતા. આ સૂત્રોચ્ચાર ઈજિપ્તની ટીમને નિશાન બનાવીને કરવામાં આવ્યા હતા.

લેમિન યમાલની ભાવુક અને આક્રમક પોસ્ટ : પોતે મુસ્લિમ હોવાનું ગર્વથી સ્વીકારતા લેમિન યમાલે ઈન્સ્ટાગ્રામ પર સ્પેનિશ ભાષામાં એક પોસ્ટ શેર કરી, જેમાં તેણે લખ્યું :

'હું મુસ્લિમ છું-અલ્હમદુલિલ્લાહ. ગઈકાલે સ્ટેડિયમમાં જે સૂત્રોચ્ચાર સંભળાયા તે ભલે વિરોધી ટીમ માટે હોય પણ એક મુસ્લિમ તરીકે તે અત્યંત અપમાનજનક અને અસહ્ય છે. રમત ગમતમાં ધર્મને વચ્ચે લાવીને ખેલાડીઓની મજાક ઉડાવવી એ તમારી અજ્ઞાનતા અને જાતિવાદ (Racism) દર્શાવે છે.'

તેણે વધુમાં ઉમેર્યું કે, ફૂટબોલ એ લોકોના વિશ્વાસ કે ઓળખનું અપમાન કરવા માટે નથી, પરંતુ લોકોને પ્રેરણા આપવા માટે છે.

સરકાર અને કોચ દ્વારા નિંદા

આ ઘટનાના ઘેરા પ્રત્યાઘાતો પડ્યા છે :

- **સ્પેન કોચ લુઈસ ડી લા ફુએન્ટે :** તેમણે આ વલણને 'નિંદનીય' ગણાવતા કહ્યું કે, આવી જાતિવાદી વૃત્તિઓ સહેજ પણ ચલાવી લેવાય નહીં.
- **ન્યાય મંત્રી ફેલિક્સ બોલાનોસ :** તેમણે સોશિયલ મીડિયા પર લખ્યું કે, આવા સૂત્રોચ્ચાર સમાજ તરીકે આપણને શર્મસાર કરે છે અને નફરત ફેલાવનારાઓ સામે ચૂપ રહેનારાઓ પણ આ પાપમાં ભાગીદાર છે.

કેટાલોનિયાની પ્રાદેશિક પોલીસ (Mossos d'Esquadra) હાલ આ મામલે તપાસ કરી રહી છે અને દોષિતો સામે કડક કાર્યવાહીના સંકેત આપ્યા છે.

અર્જુન તેંડુલકર ભારતીય ટીમ માટે રમવાનું સપનું જોતો જ નથી

લખનૌ, તા.૨

ભારતીય ક્રિકેટના મહાન ખેલાડી સચિન તેંડુલકરના પુત્ર હોવાને કારણે અર્જુન તેંડુલકર હંમેશા ચર્ચા અને દબાણમાં રહ્યો છે. અત્યાર સુધી મુંબઈ ઈન્ડિયન્સના પડછાયામાં રહ્યા બાદ, અર્જુન હવે આઈપીએલ ૨૦૨૬માં લખનઉ સુપર જાયન્ટ્સ (LSG) તરફથી પોતાની નવી સફર શરૂ કરવા માટે સજ્જ છે. લખનઉના એકાના સ્ટેડિયમમાં દિલ્હી કેપિટલ્સ સામેની મેચ પહેલા અર્જુને પોતાની કારકિર્દી અને આઈપીએલના નિયમો વિશે દિલ ખોલીને વાત કરી હતી.

'કોઈને બેન્ચ પર બેસવું ગમતું નથી'

અર્જુન તેંડુલકર ૨૦૨૧થી મુંબઈ ઈન્ડિયન્સ સાથે જોડાયેલો હતો, પરંતુ ત્યાં તેને રમવાની મર્યાદિત તકો મળી હતી. જ્યારે તેને પૂછવામાં આવ્યું કે શું મુંબઈમાં તેને વધુ તક મળવી જોઈતી હતી ? ત્યારે અર્જુને નિખાલસતાથી જવાબ આપ્યો કે, 'કોને એવું ન લાગે ? કોઈને પણ બેન્ચ

પર બેસી રહેવું ગમતું નથી. પરંતુ અમારૂં કામ સખત મહેનત કરવાનું છે અને જ્યારે તક મળે ત્યારે શ્રેષ્ઠ પ્રદર્શન કરવાનું છે.' હવે લખનઉની ટીમમાં તે વધુ યોગદાન આપવાની આશા રાખી રહ્યો છે.

ઈમ્પેક્ટ પ્લેયર નિયમનો વિરોધ : '૧૧ ખેલાડીઓ જ પૂરતા છે'

આઈપીએલમાં હાલમાં ચર્ચામાં રહેલા 'ઈમ્પેક્ટ પ્લેયર' નિયમ વિશે અર્જુને પોતાનો વિરોધ વ્યક્ત કર્યો હતો. તેણે સ્પષ્ટપણે કહ્યું કે, 'ક્રિકેટ એ ૧૧ ખેલાડીઓની રમત છે અને તે જ રીતે રમવી જોઈએ. યોગ્ય ૧૧ ખેલાડીઓ પસંદ કરો અને રમો. કારણ કે, આંતરરાષ્ટ્રીય T20 કે અન્ય કોઈ લીગમાં ઈમ્પેક્ટ પ્લેયર જેવો કોઈ નિયમ નથી, તેથી હું વ્યક્તિગત રીતે આ નિયમની વિરૂદ્ધમાં છું.' અર્જુનનું માનવું છે કે રમતનું અસલી સ્વરૂપ ૧૧ ખેલાડીઓ વચ્ચેની ટક્કર જ હોવી જોઈએ.

જીવનનો મંત્ર : પ્રામાણિકતા અને ખુશી

પોતાના અંગત જીવનના મૂલ્યો વિશે વાત કરતા અર્જુને જણાવ્યું હતું કે, તે બીજાને નુકસાન પહોંચાડ્યા વગર પોતાની રીતે ખુશ રહેવામાં અને પ્રામાણિક જીવન જીવવામાં માને છે. લખનઉ સુપર જાયન્ટ્સની પેસ બેટરીમાં મયંક યાદવ અને મોહમ્મદ શમી જેવા દિગ્ગજો સાથે અર્જુન તેંડુલકરને પોતાની પ્રતિભા સાબિત કરવાની મોટી તક મળશે. હવે જોવાનું એ રહેશે કે લખનઉના મેદાન પર તે બોલ સાથે કેવો કમાલ બતાવે છે.

આંધ્ર પ્રદેશ વિધાનસભા ચૂંટણીમાં મત ચોરીનો પર્દાફાશ, બંધારણીય સંસ્થાઓ ચૂપ

બંગાળ વિધાનસભા ચૂંટણી અંગે ઘણા વિવાદાસ્પદ આરોપો બહાર આવી રહ્યા છે, દરમિયાન ૨૦૨૪ની આંધ્ર પ્રદેશ વિધાનસભા ચૂંટણી અંગે બહાર આવતા તથ્યો હરિયાણા અને મહારાષ્ટ્રમાં પણ આંધ્ર પ્રદેશમાં જોવા મળેલી મત ચોરીની પેટર્નની પુષ્ટિ કરે છે

(એજન્સી) તા.૨

એનડીએ નેતા અમિત શાહે આંધ્ર પ્રદેશ વિધાનસભા ચૂંટણી જીતવા માટે ખૂબ જ મહેનત કરી હતી. ૨૦૨૪ની આંધ્ર પ્રદેશ વિધાનસભા ચૂંટણીના મતદાન પેટર્નમાં ઘણા "અસામાન્ય" તારણો બહાર આવ્યા છે. દિલ્હીમાં એક પત્રકાર પરિષદ દરમિયાન, અર્થશાસ્ત્રી પરકલા પ્રભાકરે દાવો કર્યો હતો કે કુલ મતદાનના આશરે ૪.૧૬ ટકા મતદાન રાત્રે ૧૧:૪૫ થી ૨ વાગ્યાની વચ્ચે થયું હતું, અને આ મત એનડીએની તરફેણમાં ગયા હતા. મધ્યરાત્રિ પછી આશરે ૧.૭ મિલિયન મતદાન થયું હતું, કેટલાક બૂથ પર ફક્ત ૬ સેકન્ડમાં મતદાન નોંધાયું હતું.

પ્રશ્ન : શું EVM ૬ સેકન્ડમાં મતદાન કરી શકે છે ?

પ્રભાકરે જણાવ્યું હતું કે રાત્રે ૮ વાગ્યાથી કુલ ૫.૨ મિલિયન મતદાન નોંધાયું હતું. મધ્યરાત્રિ પછી, દર ૨૦ સેકન્ડે એક મતદાન થયું. તેમણે પ્રશ્ન કર્યો કે જો EVMને રીસેટ થવામાં ૧૪ સેકન્ડ લાગે છે, તો ૬ સેકન્ડમાં મતદાન કેવી રીતે થઈ શકે ? શું કોઈ મતદાર આટલા ઓછા સમયમાં મતદાન કરી શક્યો હોત ? તેમણે ભારપૂર્વક કહ્યું કે રાત્રે ૮ વાગ્યા પછી કંઈક અસામાન્ય બન્યું હતું. ૨૦૨૪ની આંધ્રપ્રદેશ વિધાનસભા ચૂંટણીમાં NDA (TDP, BJP અને જનસેના ગઠબંધન)એ પ્રચંડ વિજય મેળવ્યો. ગઠબંધને ૧૭૫ માંથી ૧૬૪ બેઠકો જીતી. ચંદ્રબાબુ નાયડુના TDPએ ૧૩૫ બેઠકો, ભાજપે ૮ બેઠકો અને પવન કલ્યાણની જનસેનાએ ૨૧ બેઠકો જીતી. ચંદ્રબાબુ નાયડુ ચોથી વખત આંધ્રપ્રદેશના મુખ્યમંત્રી બન્યા. આ જીતનો શ્રેય કેન્દ્રીય ગૃહમંત્રી અમિત શાહને પણ આપવામાં આવ્યો. તે સમયે એવું કહેવામાં આવ્યું હતું કે અમિત શાહે આંધ્રપ્રદેશની ચૂંટણી માટે ખૂબ જ મહેનત કરી હતી.

મતદાન પછી વધતા આંકડા અને પ્રશ્નો

સાંજે ૫ વાગ્યે મતદાન પૂર્ણ થયા પછી ૧૩ મે, ૨૦૨૪ના રોજ, આંધ્રપ્રદેશના મુખ્ય ચૂંટણી અધિકારી (CEO)એ મીડિયાને જણાવ્યું હતું કે ૬૮.૦૪ ટકા મતદારોએ મતદાન કર્યું હતું. રાત્રે ૮ વાગ્યે, ચૂંટણી પંચ (ECI)એ ૬૮.૧૨ ટકા મતદાન કર્યું હતું. રાત્રે ૧૧:૪૫ વાગ્યે, તેને સુધારીને ૭૬.૫૦ ટકા મતદાન કરવામાં આવ્યું હતું. ચાર દિવસ પછી, અંતિમ આંકડો ૮૧.૭૯ ટકા જાહેર કરવામાં આવ્યો હતો. અર્થશાસ્ત્રી પ્રભાકર પ્રકાલાએ આ અંગે પ્રશ્ન ઉઠાવ્યો છે. નોંધપાત્ર રીતે, પ્રભાકર પ્રકાલા અને અન્ય નિષ્ણાતોએ ચૂંટણી પંચના સત્તાવાર ડેટા સાથે આ વાતને સમર્થન આપ્યું છે.

પારદર્શિતાના અભાવ અંગે પ્રશ્નો ઉઠાવાયા

વરિષ્ઠ વકીલ પ્રશાંત ભૂષણે ચૂંટણી પ્રક્રિયામાં પારદર્શિતાના અભાવ પર પ્રકાશ પાડ્યો. તેમણે પૂછ્યું કે ફોર્મ ૧૭સી, જે દરેક બૂથ પર મતદારોની સંખ્યા દર્શાવે છે, તેને શા માટે જાહેર કરવામાં આવ્યું ન હતું અને મતદાર યાદીઓ મશીન-રીડેબલ ફોર્મેટમાં કેમ જાહેર કરવામાં આવી ન હતી. તેમણે કહ્યું, "પારદર્શિતાનો વિરોધ એક સંસ્થાકીય સમસ્યાને પ્રતિબિંબિત કરે છે. લોકશાહી અંધારામાં કાર્ય કરી શકતી નથી." તેમણે VVPAT સ્લિપની ફરજિયાત ગણતરીની માંગ કરી. ભૂષણે એમ પણ કહ્યું કે મતદાન પછી કતારોમાં ઉભા રહેલા મતદારોના જાહેર રેકોર્ડ જાળવવામાં આવતા નહોતા અને બૂથ-લેવલ ડેટા રીઅલ-ટાઈમમાં ઉપલબ્ધ કરાવવામાં આવતો નહોતો. આનાથી મોટા પાયે હેરફેર શક્ય બની શકે છે. પૂર્વ મુખ્ય ચૂંટણી કમિશનર એસ.વાય. કુરૈશીએ ચૂંટણી રેકોર્ડ (ફોર્મ 17C અને ફોર્મ ૨૦)નું ઓડિટ કરવાની માંગ કરી હતી. તેમણે પૂછ્યું, "બૂથ સ્તરે સહી કરેલા અને સીલ કરેલા ફોર્મ 17C પછીથી એકત્રિત ડેટામાં વિસંગતતાઓ કેમ દર્શાવે છે ?" તેમણે સૂચન કર્યું કે મતદાનની ટકાવારી તે જ દિવસે જાહેર કરવામાં આવે અને બૂથ-લેવલ સારાંશ તાત્કાલિક જાહેર કરવામાં આવે.

ચૂંટણી પંચનું વલણ

ચૂંટણી પંચના સૂત્રોએ જણાવ્યું હતું કે ચૂંટણીમાં વિસંગતતાઓના કિસ્સામાં પક્ષોએ તેમની પાસે ઉપલબ્ધ ઉપાયોનો ઉપયોગ કર્યો નથી. બે વર્ષ પછી આ મુદ્દાઓ ઉઠાવવા એ "ગેરબંધારણીય" છે. સૂત્રોએ જણાવ્યું હતું કે, "કાયદો સ્પષ્ટ છે. જો કોઈ ઉમેદવાર કે પક્ષને વિસંગતતાઓ જણાય, તો તેમણે અપીલ દાખલ કરવી જોઈએ અથવા કોર્ટમાં જવું જોઈએ. પરંતુ આંધ્રપ્રદેશમાં કોઈએ આ વિકલ્પો અપનાવ્યા ન હતા."

સોનભદ્રમાં દલિત પર બળાત્કારના દોષિતને ૧૦ વર્ષની સજા : લગ્નના ખોટા બહાના હેઠળ બળાત્કારના કેસમાં કોર્ટે ૫૫,૦૦૦ રૂપિયાનો દંડ ફટકાર્યો

(એજન્સી) તા.૨

મંગળવારે આપેલા એક મહત્ત્વપૂર્ણ ચુકાદામાં સોનભદ્રમાં સ્પેશિયલ જજ (SC/ST એક્ટ) આબિદ શમીમની કોર્ટે ધનેશ ઉર્ફે 'સ્ટેન્ડર' પટેલને બળાત્કારનો દોષી ઠેરવ્યો અને તેને ૧૦ વર્ષની સખત કેદની સજા ફટકારી, કોર્ટે દોષિત પર ૫૫,૦૦૦ રૂપિયાનો દંડ પણ ફટકાર્યો. કોર્ટે સ્પષ્ટ કર્યું કે દંડ ન ભરવાના કિસ્સામાં, દોષિતને વધારાની છ મહિનાની કેદની સજા ભોગવવી પડશે. ન્યાયિક કસ્ટડીમાં પહેલાથી જ વિતાવેલા સમયગાળાને સજા સામે સમાયોજિત કરવામાં આવશે. લાદવામાં આવેલા દંડની રકમનો અડધો ભાગ પીડિતાને આપવાનો છે. આ કેસ લગભગ પાંચ વર્ષ જૂનો છે, જ્યારે કર્મા પોલીસ સ્ટેશન વિસ્તારની એક યુવાન દલિત મહિલાએ ફરિયાદ નોંધાવી હતી. મહિલાએ આરોપ લગાવ્યો હતો કે ધનેશ - ઉર્ફે 'સ્ટેન્ડર' પટેલ (રાજકુમાર રાજા પટેલનો પુત્ર, જે સોનભદ્ર જિલ્લાના કર્મા પોલીસ સ્ટેશન હેઠળ આવતા ખૈરપુર સિરસિયા ઠાકુરાઈનો રહેવાસી છે) - લગ્નના ખોટા બહાના હેઠળ તેની સાથે અનેક વખત શારીરિક સંબંધો બાંધ્યા હતા. પીડિતાના જણાવ્યા મુજબ, જ્યારે ધનેશ તેના જ જાતિ સમુદાયની છોકરી સાથે લગ્ન કરવાનો ઈરાદો જાહેર કર્યો અને તે અંગે તેનો સામનો થયો, [...] જાનથી મારી નાખવાની ધમકીઓ આપી. ત્યારબાદ, ૧૭ મે, ૨૦૨૧ ના રોજ, કર્મા પોલીસે તેની સામે બળાત્કાર અને SC/ST એક્ટ સહિત વિવિધ કલમો હેઠળ FIR નોંધી. સર્કલ ઓફિસર (CO)એ આ મામલાની તપાસ કરી અને પૂરતા પુરાવાના આધારે કોર્ટમાં ચાર્જશીટ દાખલ કરી. કોર્ટે ફરિયાદ પક્ષ અને બચાવ પક્ષ બંનેના વકીલો દ્વારા રજૂ કરાયેલી દલીલો સાંભળી, સાત સાક્ષીઓના નિવેદનો નોંધ્યા અને કેસના રેકોર્ડની સંપૂર્ણ તપાસ કરી. આ તમામ હકીકતોના આધારે, ધનેશ - ઉર્ફે 'સ્ટેન્ડર' પટેલને દોષિત ઠેરવવામાં આવ્યો. દલીલો દરમિયાન સરકારી વકીલ સી. શશાંક શેખર કાત્યાયન [...]

દલિત સંગઠનો KSOU VCની બરતરફીની માંગણી સાથે પ્રદર્શન કરશે

(એજન્સી) તા.૨

મૈસુરમાં દલિત સંગઠનોના ફેડરેશનએ બુધવારે કર્ણાટક રાજ્ય ઓપન યુનિવર્સિટી (KSOU)ના વાઈસ ચાન્સેલર શરણપ્પા વી. હાલેસે સામે વિરોધ પ્રદર્શન કરવાની ધમકી આપી છે. રાજ્ય સરકારના નિર્દેશોનું ઉલ્લંઘન કરીને યુનિવર્સિટી પરિસરમાં હિન્દુત્વ વિચારધારા ધરાવતા દીનદયાળ ઉપાધ્યાય પરના એક કોન્ફરન્સમાં "મંજૂરી આપવા અને ભાગ લેવા" બદલ કુલપતિની બરતરફીની માંગણી સાથે દલિત સંઘર્ષ સમિતિ (DSS) અને દલિત વિદ્યાર્થી સંગઠનો સહિત વિવિધ દલિત સંગઠનોના સભ્યો મૈસુરમાં KSOUના એડમિનિસ્ટ્રેટિવ બ્લોકની સામે યોજાનાર વિરોધ પ્રદર્શનમાં જોડાશે તેવી અપેક્ષા છે. DSS નેતા અને ફેડરેશનના પ્રતિનિધિ ચોરનાલ્લી શિવાનાએ જણાવ્યું હતું કે ફેડરેશન કુલપ[...] હટાવવાની માંગ [...] અધિકારીઓને એક મેમોરેન્[...] સુપરત કરશે. તાજેતરમ[...] KSOU કેમ્પસમાં આયોજિ[...] કોન્ફરન્સનો હે[...] યુનિવર્સિટીના ઉદ્દેશ્યો અનુરૂપ નથી, એમ તેમ[...] જણાવ્યું હતું.

દલિત જૂથોએ KSOUના ભગવાકરણનો વિરોધ કર્યો

(એજન્સી) મૈસુર, તા.૨

બુધવારે મૈસુરના મુક્તગંગોત્રી ખાતે કર્ણાટક રાજ્ય ઓપન યુનિવર્સિટી (KSOU)ના વહીવટી બ્લોકની સામે અનેક દલિત અને પ્રગતિશીલ સંગઠનોએ વિરોધ પ્રદર્શન કર્યું, જેમાં યુનિવર્સિટી વહીવટ પર યુનિવર્સિટીનું ભગવાકરણ કરવાનો આરોપ લગાવવામાં આવ્યો. તેઓએ આરોપ લગાવ્યો કે VC શરણપ્પા વી હાલસેએ પોતાના અંગત ફાયદા માટે દીનદયાળ ઉપાધ્યાયના 'એકાત્મ માનવ દર્શન' પરના વ્યાખ્યાનોના ૬૦ વર્ષ પૂર્ણ થવાના સંમેલનને મંજૂરી આપી અને રાજ્ય સરકારને તેમની સામે કડક પગલાં લેવા વિનંતી કરી. યુનિવર્સિટીની સામે એકઠા થયેલા કાર્યકરો, લેખકો અને કલાકારોએ VC વિરૂદ્ધ 'એકાત્મ માનવ દર્શન : ભારતનું વિશ્વ દૃષ્ટિકોણ' કાર્યક્રમને મંજૂરી આપવા બદલ સૂત્રોચ્ચાર કર્યા, જે તેમનો દાવો હતો કે તે લોકશાહી વિરોધી અને લોકો વિરોધી છે. તેમણે રાજ્યપાલને VCને તેમની સામેના વિવિધ આરોપોની તપાસ પૂર્ણ થવા સુધી બરતરફ કરવા વિનંતી કરી. આંદોલનકારીઓએ રાજ્ય સરકારને VC વિરુદ્ધ તેના આદેશનું ઉલ્લંઘન કરવા બદલ FIR નોંધવા વિનંતી કરી. આંદોલનકારીઓને મળેલા ભાજપના એમએલસી એએચ વિશ્વનાથને ખાતરી આપી હતી કે તેઓ રાજ્યપાલ સમક્ષ આ મુદ્દો ઉઠાવશે.

DEBTS RECOVERY TRIBUNAL-I DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
TA No. 1768/2022
Kotak Mahindra Bank Ltd. ....Applicant Versus Chhabra Aditya and Ors. ....Defendent
To, 1. Chhabra Aditya H.No. 11 Rajeshwar Residency Near Valam Hall Vadidara, Gujarat-390022 2. Aman Chhabra 421 Sanjay Enclave LIG Flats Second Line Jehangirpuri Delhi 110081 3. Umang Chhabra 170 Gali No. 17 Gandhi Colony Muzzaffar Nagar City Noida 251002
Whereas the above named applicant has instituted a case for recovery of Rs. 80,60,087/- (Rupees Eighty Lakhs Sixty Thousand and Eighty Seven Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before Ld. Registrar on 07.05.2026 (for further details kindly visit DRT Website www.tribunal.gov.in Phone No.: 011-23748473). Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence. (i) All concerned may attend their cases by hybrid mode (by physical appearance in the court or through Cisco Webex VC link) (ii) For online appearance through VC all the Advocates/Litigants shall download the Cisco Webex application/software; (iii) Meeting ID and Password for the next date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar/ Recovery Officer-I/ and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. drt.gov.in the Public Notice Head. In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748473. Given under my hand and seal of the Tribunal on this 2nd Feb. 2026
By order of the Tribunal : DRT-I

ઓનલાઈન જાહેર નિવિદા નં.૪૨ સને.૨૦૨૫–૨૬
પંચાયત માર્ગ અને મકાન વિભાગ જિ.પં. અમરેલી
કાર્યપાલક ઇજનેરશ્રી પંચાયત મા.મ. વિભાગ, અમરેલી. દ્વારા ગુજર[...] સરકારશ્રીના માર્ગ અને મકાન વિભાગ તરફથી યોગ્ય શ્રેણીમાં નોંધાયે[...] ઈજારદારો પાસેથી સરકારશ્રીની MMGSY/SCSP/BUJ,Suvidhapath [...] પેકેજ-૨૩, કામો-૪૩, અંદાજીત રકમ રૂા.૮૮૭૩.૩૪ લાખ ના કામો [...] ઈ-ટેન્ડર દ્વારા ભાવો માંગવામાં આવે છે. જેની વિગત નીચે મુજબ [...] તેમજ વિગતવાર માહિતી આ કચેરીનાં નોટીસ બ[...] તેમજ,www.tender.nprocure.com, તથા www.statetenders.gujarat.gov[...] ઉપરથી જોવા મળશે. (૧) ઓનલાઈન ટેન્ડર રજુ કરવાની છેલ[...] તા.૨૧/૦૪/૨૦૨૬ ૧૮.૦૦ કલાક સુધી (૨) અર્નેસ્ટમની ડીપોઝીટ [...] કરવાની તા.૨૨/૦૪/૨૬ થી તા.૨૯/૦૪/૨૬ (૩) ટેન્ડર ખોલવા[...] તા.૨૨/૦૪/૨૬ ૧૧.૦૦ કલાક
માહિતી/અમર/ ૭૨ /૨૬
કાર્યપાલક ઇજનેર
પંચાયત મા.મ. વિભાગ, અમરેલ[...]

ફોર્મ એ
જાહેર ઘોષણા
[ભારતના નાદારી અને નાદારી બોર્ડ (સ્વૈચ્છિક લિક્વિડેશન પ્રક્રિયા) નિયમનો, ૨૦૧૭ના નિયમન ૧૪]
ઝેડ લાઇફસ્ટાઇલ પ્રાઇવેટ લિમિટેડના હિસ્સેદારોના ધ્યાન માટે

1.	કોર્પોરેટ વ્યક્તિનું નામ	ઝેડ લાઈફસ્ટાઈલ પ્રાઈવેટ લિમિટેડ
2.	કોર્પોરેટ વ્યક્તિના નિગમનની તારીખ	૫ મે, ૨૦૧૬
3.	કોર્પોરેટ વ્યક્તિ જે સત્તા હેઠળ નિગમિત/ રજિસ્ટર્ડ છે તે	કંપનીના રજિસ્ટ્રાર, અમદાવાદ
4.	કોર્પોરેટ વ્યક્તિનો કોર્પોરેટ ઓળખ નંબર / ~~મર્યાદિત જવાબદારી ઓળખ નંબર~~	U74999GJ2016PTC091839
5.	કોર્પોરેટ દેવાદારની રજિસ્ટર્ડ ઓફિસ અને પ્રિન્સિપલ ઓફિસ (જો કોઈ હોય તો)નું સરનામું	૭૧૧, શપથ વી.એસ.જી. રોડ, પ્રહલાદ નગર, અમદાવાદ, ગુજરાત, ભારત, ૩૮૦૦૧૫
6.	કોર્પોરેટ વ્યક્તિના લિક્વિડેશનની શરૂઆત તારીખ	૧ એપ્રિલ, ૨૦૨૬
7.	લિક્વિડેટરનું નામ, સરનામું, ઈમેઈલ સરનામું, ટેલિફોન નંબર અને નોંધણી નંબર	શ્રી વિવેક જી ગગ્ગર બી-૧૧૦૧, ઈવોક, આર્કેડ આર્ટ, વિનય નગર, મીરા રોડ પૂર્વ, થાણે- ૪૦૧૧૦૭ +91 80975 66838 IBBI/IPA-001/IP-P-02948/2025- 2026/ 14527 vivek.gaggar@nvrandco.com પત્રવ્યવહાર માટે ઈમેઈલ: zedvolliq@gmail.com
8.	દાવા સબમિટ કરવાની છેલ્લી તારીખ	૧ મે, ૨૦૨૬

સૂચના આપવામાં આવે છે કે ઝેડ લાઈફસ્ટાઈલ પ્રાઈવેટ લિમિટેડે ૧ એપ્રિલ ૨૦૨૬ના રોજ સ્વૈચ્છિક લિક્વિડેશન શરૂ કર્યું છે.
ઝેડ લાઈફસ્ટાઈલ પ્રાઈવેટ લિમિટેડના હિસ્સેદારોને ૧ મે ૨૦૨૬ના રોજ અથવા તે પહેલાં, આઈટમ ૭ સામે ઉલ્લેખિત સરનામે લિક્વિડેટરને તેમના દાવાઓનો પુરાવો સબમિટ કરવા માટે આહ્વાન કરવામાં આવે છે. નાણાકીય લેણદારોએ ફક્ત ઈલેક્ટ્રોનિક માધ્યમથી જ તેમના દાવાઓનો પુરાવો સબમિટ કરવો પડશે. અન્ય તમામ હિસ્સેદારો દાવાઓનો પુરાવો રૂબરૂમાં, પોસ્ટ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમથી સબમિટ કરી શકે છે.
દાવાના ખોટા અથવા ગેરમાર્ગે દોરતા પુરાવા રજૂ કરવા પર દંડ લાગશે.

તારીખ: ૩ એપ્રિલ, ૨૦૨૬
સ્થળ: મુંબઈ
લિક્વિડેટરનું નામ અને સહી:
સહી/-
વિવેક જી ગગ્ગર
Registration No: IBBI/IPA-001/IP-P-02948/2025-2026/14527